# CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

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my on 29/5/90. The Copy of the order may be given to the counsel for the respondents, as and when desired by him. Hon Mr. P.C. Jain AM. Hon Mr. J.P. Sharma J.M. Applicant present in person, Shri A. Sribastra advocate for respondent. DI the request of the case lo. 31590 Ain, Hon' Mr P.C. Jain, A.M. Hon' Mr J.P. Sharma, J.M. in p Shri Ram Chander, the applicant is sposi and he requests that on the ground The of his counsel, the case may be adj is adjourned to 24-7-90 for hearing On the Sequest of both 14 24-780. filed partées case à adj' to 20 B.ok

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20) 7.7.92 D.B.

Applicant is present in person. counter has not been filed. D. P. to file counter by 8/9/92.

8.9.92 DP.

Abblicant is fregent.
Son A. Brivostawa files
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1.1.93 D.R.

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# ORDER SHEET TIA, 1100/07 CD \_\_\_\_\_\_ OF 19

2304/2/93 · D.R. Both the parties dure absent. Afflicant to file R.A. on the date Bixed, Cist Mis Care on 28/4/93 Box F. H. RAOTED 24) 28/4/93 11/5/93. No Sitting of S.B. adj to · No Softing of D. 40.

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1/2/1/93 Hon. Ma. B.K. Singh, A'M Pastin were called-out None responds CA has been gotel R.A, if any, may be fixed with 4 weeks. Pet-up-this case on 25/0/93 for final hear & disposal No Solling of DB adjoin to 4.10.93 Die in Sad denise of the N.P. Topela Do. Ge mod Ju 25-11-93 mal Con me record any in 9-1-84

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product 32 15-4.96, S. P.D. (32)

orders.

T. A. No. 1188/87 Hen. Mr. Dustice B. C. Saksena, V. C. Hen. Mr. K. Mulkulennar, A-M. This is an old case. Application for restoration has been morred. Accordingly the O.A. Shall lee listed on 29-8-94 for final Learning. The applicant is present in person. Ho connect is not present. The applicant is informed of the date fixed for final Learing. In ease the applicants consel is not present on the and date the orders on sestoration shall be passed. List on 24-8-94 for Learning. Strilled to H-01. - Von my Justice & C. Serksers V 2 + Zon my - K mucha Kamer, AM An application for adjournment of the case has been much moned by the applicanton the grown of illness. Subon Her for without having any order on the application for restoration, for restoration will be considered simultaneously hit to hearing on the T.A. hurton 15-5-54. 1919 Book

colf & 20.10 au l 02 Submitted for onl on M1-182/94 19/10 Hon'ble Mr. V. K. Seth, A.M. Hon ble Mr. D.C. Vering, J.M. Applicant present injersen & seeks adjounament on the ground of illness of his counsel. list on 01/12/94 for hearing. A-M. J.M. No almy and Brook ho 14,12. ay RATILON Supride For onl on mp. 102/94 Supritte for hein 25/1

TA1188/878 Horo Mr V. K SCER - A.M. 140) 27-1-56 Hon m DC. NSmy JM gran And grinostinos files CA and somes if on the applicant who is present in perpose the learned Count for applicat salls adjournment.

had for hearing on 24-285 A Jm Hon Mr. V. K. Seth, A. M. Mon. M. D. C. Virma, J. M. list this case on 24.3.95. A.M. 42) 24.3.98 No solling an on and from 7.4 95 Willed for high 3) -4-15 How Mr. Justice Be. Sakpenz VC. then my v x seek of me Council for the or parter of ag 624. 9.55. ther for hearing Am

441 24.4.95 No Sitting of D. D. at 2:30 P.M. Lan is ady, to 8.6.95? 15/8-6-96 Hon. Mr. V. H. Seh, A. M. Applicant is person is present. Stor Amil Surastave on School of respondent - T. A is wrongly listed for heaving but it should be listed for 5885 on M 182/95 Which is an application for gostosation of the T. A which was eaghing ahomimend in default. hat on 25-7-95 for 5 Stm. No sitting of D.B. adj to 29-8-95.

T. A. 1188/87 . 4 w. P. W. 482/23

29-8-95

Hon'the dr. V.K. Sell - A.M. Honble Mr. D. C. Varina J. M.

sin Bashir Haned, B. H. for Sni 5. Kant, learned Counsel for the applicant prays for two week's time for filing a Supplementary Afficarit. Time allowed.

Lest for orders on MPN = 182/94 con 13-10-95.

J. M.

A.M.

Systeller for of

13-10-95

Hon'ble Mr. V.K. seth- A.M.

Hon'ble Mr. D.C. varma- J.M.

For the applicant- Sri C.P.M. Tripathi, learned

For the respondents - Sri Anil Srivas tafa, learned

Heard the counsel and perused the contents of the Affidavit acccompanying M.P.No.182/94. O.A. is restored to its original number subject to payment of Rs.200/- as cost be deposited in the Registry before the next date.

As the pleadings are complete the same may be listed for hearing on 17-11-95. A.M.

Case and revend coffen to 5'12-95

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\$6 CA.1100/87 \$ (59) 25-3-96 How Mr Justice Be Sakgens, VC. hearned Counsel for respondent promys for and ingranted to the Supplementary Affold int 10 K hut on 15-4-96. to Doeply file. Syshitted for way lerily AM (5) 15.4.96 Gre and secone after 10 16-5.96 Reply of Supply Aftholist Act Hed to 6-5-96 Subilled to hear the Hon. Ph. V. K. Seth, A.M. Hon. In D. C. Verna, D.M. 14 12 learned Campel for applicant seek, afforment. W2 on 02/7/96 for heaving. As this is an old care 61 on The head date if may be heard & desposed of in The absence Submilled gen heef. a the cornel for either for both the parties. 26/0 V X A.M (6X) L 2.7.90 110 Simq al D. m. colfon 10 Subritted for hearing

Hon on Justico BC Sakogens, VC Hom mr VK gett. Am Applicant is foresent in from. huron 26-8.96 5° 26-0.96 Hon blomr. V. la. Seth Am. Subnitted for bearing Hon blomr. D. C. Verma J.M. None for applicant. 28/8 for respondents; S.A. Moin... Sr. A. Srivautava, 5 on leave list on 03-9-96. Hon'ble Mr. V.K. Seth, Hon'ble Mr. D.C. Verma, J.M. For applicant ... Sri C.P.M. Tripathi For respondents ... Sri Anil Srivastava Learned counsel for the respodents stated that the counter affidavit and the rejoinder affidavit, which are on record, are with the reference to writ petition bearing the same number but jointly filed by three applicants viz. S/s Ram Chandra, Mohan Singh and Tribhuwan Prasad where as the petition being heard today though bearing the same number has been filed by Sri Ram Chandra alone, who is represented by the present 015 learned counsel Sri C.P.M. Tripathi. As requested by the learned counsel for the respondents, therefore, Sri Tripath: learned counsel for applicant undertook to supply a copy of the writ petition to the learned counsel for the respondents during the course of the week whereafter respondents shall file counter affidavit within two weeks and the applicant his rejoinder affidavit within one week thereafter. List this T.A. for hearing on 30.10.96. V15 J.M. A.M.

TA1188/87 (W8482-83) 30-1096 Hanny V.K. Seth A.M. Hammochems, JM Stori of m Triputho for applicant. 5 low barren kumor brief holder to her smil sninder for respondent prays for and is allowed 2 weeks to file CA. He applicant will have a weeks thoseafter to file hut for heaving on 13-12-76. h & AM Ho Paper L'Il (62) to Setting of DB adi to Vicle Couch 13-12-96-WA dt-30.10.96 30-1-97 Suhillel whear Hon M DC. Noms JM OK Thric. f. m. Tripothe for of Warns Show Drif Eneresters, for Subillathon grespondent & on leave 12/2 hut on 19-2-97. Any

(64) 19-297 How Mr V-K SCK AM How Mr Dr roms Th Alon Mr DC. Low DM The CIM Trigather for applicant 3 you Amil swantons for responding prays for adjournment. List on 4-3-92 OR Submitteel to hear In AM 25/2 65/04-3-97 Hos. In. V. K. Seth, AM. Hon. Mr. D.C. Verna, J.M. d. C. P. M. Trifathi, learned consel or applicant. Li Anil Singytones, leaved cornel fr respondent. CA has been served & filed in The Registry today. As prayed for applicant is allowed Queek sine to file for list on 03-4-97 for hearing. 1 60 AM De 69 3.4.90 No Solvey of n, m. alfan Ber Could r Ruply 02-5-47 Ald, Submiller to herry 25/4/97

XV TA1188187 (67) 2-5-87 Hon. Mr Justice B.C. Saksen, VC ton m V. K Sek, OM Lerred coursel for applicant has met illner slip. give this is an old care to 6 A is being adjourned as a last offertunky with specific provision that or The next date the 6A shall Je decided on the Garis of fleatings on rebord even in the alsones of apploant or his Comil. he also fint-lat CA was somed on the larned Count for enfolicent on OK 4397. 2 weeks time CA Riph Deles Sul terefre, is greated to the W. RA fild. applicant as a last Subi least froming Mortanily 23/5/9) ma in 30.517 for Leony No Simperon masfar his submited forheavy

Hon Mr. S. Das Gupla, A.M. Hon. Mr. D.C. Nerma, J.M. Ronapplicant. Suc. RM. Tookathie Parrispendent & bravea bumar bstafholder for SHANDSHVastana PARCICALLY has filed R. A. with an application for condonation of dolay. The delay is condoned Let R. A. form part of the record downed council for applicant is not prepared to Ago advance argument today. dist for hearing on 5-8-97. O.R. Submitted for hearing B.M. 120/7/97 (70) Her mr. S. sus Gruft. A. M. Ha Mr. D. C. V goms, J-M Show C. F. M. Inpath for explorerant. Show smit sourasting dearness count for respondent seel and is allowed 2 week toma to file Supplementerry Counter Afficient to indicate the nature of inequelanties which les concellation of famel. If such a country of such a country of such a country of the affhant 50 Domi Hoel for Barring p.20/8/97 hill how I weeks theraft. to file of A hearing M

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Hon. Mr. V. L. seth A.M. Hon. Mr. D. C. Verma, J.M.

Sich M. Tripathi for applicant. Sis Anil Sirostavo is on leave today. List on 25-12-97 forhoaring

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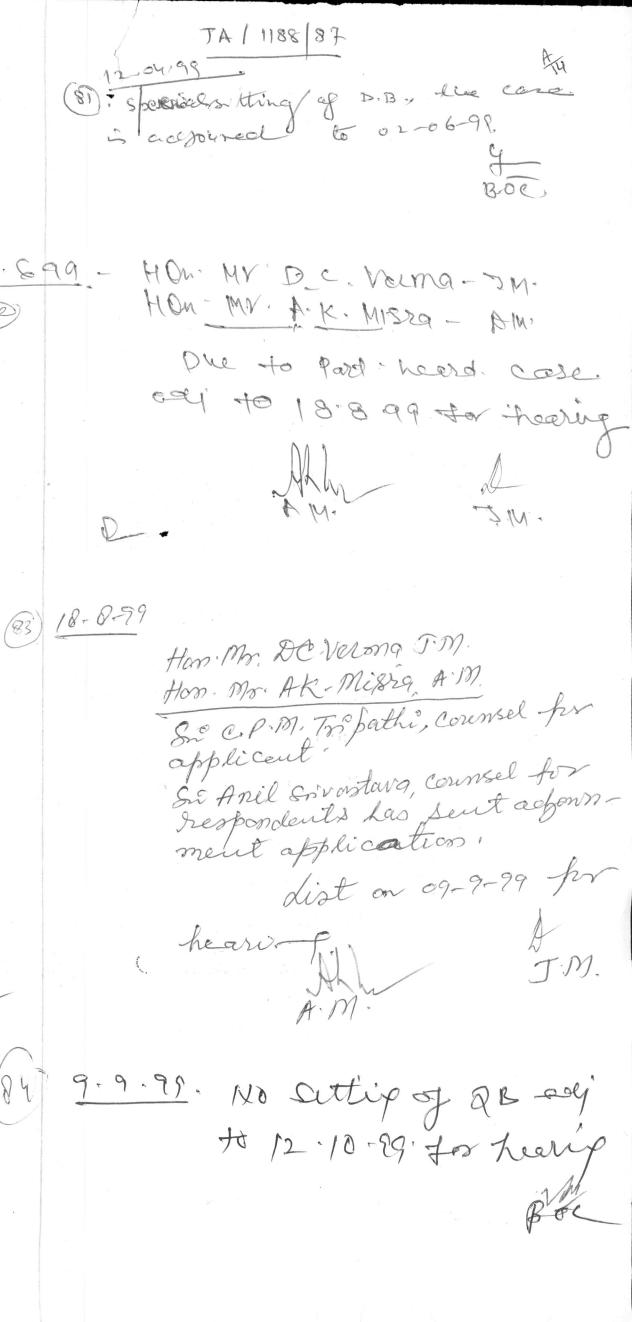
Hongh V.K. JEhr, An. Har. Mr. D. C. Verma, J. H. Consel for officiant. Pr. Anil Srivas-

tava, for serpadente. As prayed for repadents are slowed 2 weeks time for filing & reply to bil 1792/95 after serving the same on the lowned counsel for applicant.

List on 17-3-98 for heaving.

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T.A. 1188/87 76) 17.3.28 D. B. is net at available after lunch, case all to 01-7-98. B. Voy 01-7.28 No sitting of D.B. Care is 5 Upmit sol for alf the 3.9.98 for hearing. heaving. Lastal 1500 03-9-28 No nothing of D.B. and: to 26-11-80. Blas 79) 26-119.8 No sittig of DB care ach to 25-2-99 for heare f. (00 25-299. HO Setting of DB ody) to 12-4-99 Bole



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CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

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Lucknow this the 15 day of Dec., 99.

T.A. No. 1188/87

(Writ Petition No. 48\$2/83)

HON. MR. D.C. VERMA, MEMBER(J)

HON. MR. A.K. MISRA, MEMBER(A)

Ram Chandra aged about 31 years, son of late Shubh Narain, resident of C/o Telecom Inspector T.C.I. Office, N. Railway Varanasi.

Petitioner.

By Advocte Shri S.K. Sinha.

#### versus

- 1. Union of India through General Manaer, N. Railway Baroda House, New Delhi.
- 2. The Divisional Railway Manager, N. Railway Lucknow.

Respondents.

By Advocate Shri Anil Srivastava.

## ORDER

## BY D.C. VERMA, MEMBER(J)

The applicant Ram Chandra has challenged the order dated 27.7.83, by which a penal of Telecom Maintainer (in short T.C.M.) fromed from Casual T.C.Ms issued vide office letter dated 28.1.83 was cancelled.

- 2. Initially, the applicant had filed writ petition No. 4842/83 before the Lucknow Bench of the Hon. High Court under Article 226 of the Constitution of India. By order dated 13.9.83, the Hon. High Court passed an Interim order of status quo, as regards the petitioner's service as it stood on that date. After the Administrative Tribunal came into force, the aforesaid writ petition was transferred to this Bench of the Tribunal and the case was registered as T.A. 1188/87.
- 3. As per the applicant's case, he was initially appointed as Khalasi/Lineman sometime in the year 1972. A test for the post of T.C.M. was conducted. The applicant also appeared in the said test. After following the due procedure,

of conducting written test, as well as the oral interview, the applicant alongwith others, was declared successful inthe selection vide General Manager(P) letter dated 28.1.83 (Copy Anneuxre 1 to the O.A.). The applicant claims, that accordingly he started functioning as T.C.M. against a permanent vacancy and started receiving salary also. However, by the impugned order Anneuxre-3 dated 27.7.83, the General Manager (P) cancelled the panel, hence this O.A.

- 4. The submission of the learned counsel for the applicant is that once the panel had been approved by the competent authority, the names of the candidates have been notified, it cannot be cancelled or amended bythe same authority. The amendment or cancellation of the approved panel, it is submitted, can be done only after obtaining approval of the authority next higher than the one that approved the panel. The learned counsel has placed reliance on the establishment rules and also on the decision of the apex court in the case of Shyam Sunder vs. Union of India and otehrs reported in A.I.R. 1969, S.C.212.
- As the establishment rules quoted in the O.A., the list of selected candidates is required to be put up before the competent authority for approval before it is announced. In case the competent authority does not accept the recommendation of the selection Board the case is tobe referred to the General Manager, who may constitute a fresh selection Board at a higera level or issue such orders as he considers appropriate. The rule further provides that after the competent authority has accepted the recommendation of the Selection Board, the names of the candidate is notified to the candidate. A panel, once approved, should normally not be cancelled or amended. It however, provides that after the formation and announcement of panel with the approval of the competent authority if it is found subsequently, that there were procedural irregularities or other defects and it is considered necessary to cancel or amend such a panel, it is to be done after obtaining the approval of the authority next



AT

higher than the one that approved the panel. The rule refers to the Railway Board circular No. E (NG) 167 PM 1/47 dated 5.2.1969.

- and notified, it can be cancelled or amended only after the approval of an authority next higher than the one, who approved the panel. In the case in hand, the panel was and approved by General Manager (P), the next authority higher to the General Manager (P) was the Railway Board. The impugned order (Anneuxre -3) does not indicate that the approval of the Railway Board was obtained before the panel was cancelled. Consequently, the cancellation of the panel by the same authority, who had approved the panel is not in accordance with the prescribed rules. The impugned order, therefore, is invalid.
- The learned counsel for the applicant has cited the decision of the apex court in the case of Shyam Sunder (suprsa). In that case also the matter under consideration was cancellation of a panel. In the cited case, the General Manager, Northern Railway had approved the panel of selected candidtes. It was however, found that the General Manager had cancelled the said panel after the approval of the Railway Board. The apex court had therefore, upheld the order of cancellation. In the case in hand, it has been found that the cancellation of the panel was made bythe General Manager(P) without any appoval of the Railway Board, therefore, the impugned order is invalid.
- 8. In view of the discussions made above, the impugned order (Anneuxre A-3) dated 27.7.83 is quashed. The O.A. is allowed accordingly. Costs easy.

MEMBER(A)

MEMBER(J)

Lucknow; Dated: 15-12-99

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#### GENERAL INDEX

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Chapter XLI, Rules 2, 9 and 15

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that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date

Munsarim Clerk

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALIAHABAD

LUCKNOW BENCH, LUCKNOW Writ Petition No.

Ram Chandra - - Petitioner

Union of India and another - - - Opposite Parties

### INDEX

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6.	Power	14
7.	Stay Application	15

Lucknow Dated

September 12, 1983.

(Surya Kant)

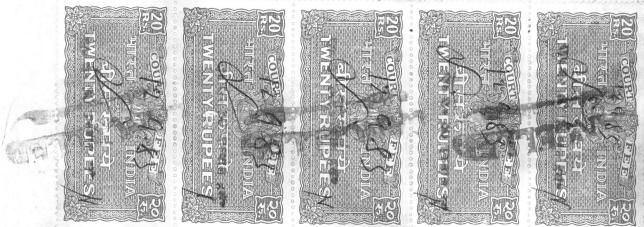
Advocate, Counsel for the Petitioner

IN THE HON BLE HIGH COURT OF SUDICATURE AT ALLAHABAD

LUCKNOW BENCH, LUCKNOW.

Writ Petition No.

of 1983.



Ram Chandra aged about 31 years, son of late Sri Sukh Shubh.

Narain, resident of C/O Telecom Inspector, T.C.I. Office,

N. Railway, Varanasi.

#### Versus

- 1. Union of India through General Manager, N. Railway, Baroda House, New Delhi.
- 2. The Divisional Railway Manager, N. Railway, Hazratganj,
  Lucknow.

# Writ Petition under Article 226 of the Constitution of India.

Before the Hon'ble Chief Justice and His Companion Judges of the Hon'ble Allahabad High Court, sitting at Lucknow.

The humble petitioner submits as under:-

That the opposite party No. 2 appointed the petitioner as Khalasi/Line Man some time in 1972, and the petitioner worked very hard and to the satisfaction of his superiors and after due time he was given the status of temporary Railway servant in accordance with law and ultimately the petitioner was considered elligible for the test for the selection of the post of Telecom Maintainer (Line) in the grade of Rs. 260-400.



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Papers filed. Copy of F. C.

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Order passed at Delhi.

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Jessee whice to oppose for party to show course why we will be not admitted returnable by 27-9-19 Ms. Petitiones Coursel will be sured opposed party no. 2 out of court for

Which purpose Dashi
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eared

- before the S-election Committee for the said post on 16-1-1981 at Kanpur and qualified the test which icludes written as well as oral interview also and he was declared successful in the said Selection vide the letter of the General Manager (F) of the opposite party No. 1 a true and typed copy of the said letter dated 28-1-1983 is filed herewith as Annexure No. 1 to this writ petition.
  - That the opposite parties thereafter circulated the posting orders of different persons including the petitioner vide letter dated 11-3-83 which was later on modified on 24-3-83 and a true and typed copy of the letter dated 24-3-83 is filed herewith as Annexure No. 2 to this writ petition.
    - That thereafter the petitioner started functioning as Telecom Maintainer (Line) against the permanent vacancy and he started receiving the salary and is still working up to the full satisfaction of his superiors under the control of opposite party No.2 and no complaint has ever been received or any charge or adverse remarks have been communicated and to the best knowledge of the petitioner his service record is blotless, neet and clean.
  - 5. That it appears that the opposite party No. 1 in the permanent negotiation machinery meetings with the recognised trade unions was agreed first of all to pend the said selection against which a writ petition has been filed by the petitioner on 27-4-1983 which is still pending before this Hon'le Court.
- 6. That the petitioner has advised to state that the following are rules for approval of the panel,

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representation against the panel, and amendment of the panel:

" 17:- Approval of Panel:- The list of selected candidate should be put up to the competent authority for approval, before it is announced.

If the competent authority does not accept the recommendation of the Selection Board, the case should be referred to the General Manager who may constitute a fresh Selection Board at a higher level or issue such orders as he considers appropriate.

Before a panel is published, the approvig authority should satisfy itself that there has been no procedural irregularity in the formation of the panel."

"18:- Representation against panel:- Representations if any, against the panel should be submitted to the compentent authority within a period of two months from the date of publication of the final panel. Any representation, received after that period should normally not be entertained. However, it will be opened to the competent authority to use its discretion and take such action as is considered necessary if it is satisfied that an irregularity has been occurred and on that account some staff has been put to hardship.

(Railway Board's letter No. E(NG) 168PM 1-60 of 29-8-68)."

" 20:- Amendment of the panel:- After the competent authority has accepted the recommendations of the Selection Board, the names of the candidates will be notified to the candidated. A panel once approved should normally



214-4-4

not be cancelled or amended. After the formation and announcement of panel with the approval of the competent authority if it is found subsequently that there were procedural irregularities or other defects and it is considered necessary to cancel oramend such a panel, this should be done after obtaining the approval of authority next higher than the one that approved the panel. (R.B's No. E(NG) 167 PM 1/47 of

- 7. That the petitioner has come to know that on 27-7-1983 the opposite party No. 1 has cancelled the panel and its consequence would be that the petitioner shall be reverted to the post of Khallasi, Casual Labour while the fact is that there is no vacancy existing for the post of Khallasi/Casual Labour from where the petitioner has been selected and approved on the post of Telecom Maintainer (Line and a phtostat copy of the said letter dated 27-7-1983 issued by opposite party No. 1 is filed herewith as Annexure No. 3 to this Writ Petition.
- that the General Manager approved the panel and the authority higher to that is the Railway Board and there is no indication in the Annexure No. 3 that the approval of the Railway Board have been taken before cancelling the panel contained in Annexure No. 1 and its cancellation contained in Annexure No. 3 to this writ petition.
- 9. That the petitioner has been advised to state that a perusal of Annexure No. 3 shall indicate that the opposite party No. 1 has not indicated any reason as to why he has cancelled the panel moreover



there have been no irregularity or illegality in the constitution of the Selection Board nor there had been any illegality or irregularity in the panel or in its approval, not only this the petitioner according to best of his knowledge, k no representation against the panel was ever submitted to the competent authority and merely opposition by the trade union in a meeting has got no relevancy and it cannot be treated as a pr representation against the panel.

That the petitioner has been advised to state 10. that working on the post of Casual Labour for quite a long period he acquired the temporary status and then he was promoted on the high post by s selection and interview after passing the elligibility test so the opposite party No. 1 was having no jurisdiction to cancel the same without affording an opportunity of being heard and by this way Article 311 (2) of the Constitution have been violated. Not only this in "Shyam Sunder Versus U.O.I. AIR 1969 S.C. 212 it has been held by their Lordships of the Hon' ble Supreme Court that in that very case the General Manager, Northern Railway was the approving authority so before cancellation of panel of the selected candidate the next higher authority i.e. Railway Board have not been consulted for approval so the order/the General Manager was quashed as the deponent has been advised to state.

That about the Annexure No. 3 the petitioner only came to know on 11-9-83 and he apprehends that the opposite parties in implementing the same may revert the petitioner and if they are allowed to do so then the petitioner shall suffer irreparable loss and injury. Since the order contained in

11.

Annexure No. 3 is without jurisdiction, bad in the eye of law. Since the petitioner has no alternative remedy except to file this writ petition is liable to be set aside on the grounds inter-alia:-

# Grounds

- Manager of the opposite party No. 1 so before cancellation of the pannel the approval of the next higher authority ought to have been obtained and in not doing so the impugned order is hit by the rules quoted above which have been framed by the Railway Board having the Rule making authority and which have the force of law.
  - b) Because no representation has ever been received against the panel so the opposite party No. 1 was having no jurisdiction to set aside the same especially when there was no procedural irregularity or illegality in the formation of the Selection Board and approval of the panel.
    - c) Because once the petitioner has been promoted by way of a elligibility test then cancellation of the x said promotion by vide Annexure No. 3 is directly in conflict with the provisions of Article 311(2) of the Constitution.
- Because the opposite party No. 2 is bent upon to implement the said order hence the are liable to be commanded not petition which has not petition which has not is perverse inpugned in the eye inpugned order eye.

to be set aside with costs.

### Prayer

Wherefore it is prayed that this Hon'ble High Court may kindly be pleased to:-

- i) issue suitable order, direction or writ in the nature of certiorari quashing the impugned order contained annexure No. 3 to this writ petition;
- ii) issue a suitable order, direction or writ in the nature of mandamous commanding the opposite party

  No. 2 not to give effect of the impuged order contained in Annexure No. 3 to this writ petition since it is he who is supposed to give effect and implement the annexure No. 3 to this writ petition;
- iii) issue any other suitable order, direction or writ which this Hon' ble High Court may deem fit, just and proper in the facts and circustances of the case may also be awarded to the petitioner;
- iv) cost of this petition may be awarded to the petitioner against the opposite parties.

Lucknow Dated

September 19, 1983.

Advocate, Counsel for the Petitioner.

AN

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD (8)
LUCKNOW BENCH, LUCKNOW.

Writ Petition No.

of 1983.

Ram Chandra

Petitioner

Versus

Union of India and another - - - - Opposite Parties

# Annexure No. 1

B.L.19/G.L.19
General 99 Bada/Genl.99 Large

### NORTHERN RAILWAY

HEADQUARTERS OFFICE BARODA HOUSE NEW DELHI.

No. 220E/1653XII(BiiB) Dated 28-1-1983.
DRMS/DLI ALD LKO MB

Sub: Absorption of daily rated skilled staff for the post of T.C.M. grade No. 260-400 (RS).

As a result of the selection held on 15-1-81, 16-1-81 and 10-2-82, the following daily skilled staff have been found suitable for absorption as T.C.Ml grade Rs. 260-400 (RS) against 25% quota in terms of para 2512(ii) of Indian Railway Establishment Manual.

The candidates may be offered appointment against quota of 25% vacancies after observing the requisite formalities regarding medical test etc.

S/Shri working.	allotted	
1. A.K.Bose S/O B.N.Bose NDLS 2. Sone Lal S/O Parsadi Lal NDLS 3. Pankaj Kumar S/O T.P.Jaiswal ALD 4. Brindaban S/O Mathura Prasad NDLS 5. Sudarshan Kumar S/O Ved Prakash NDLS 6. Govindan S/O Narain Mamboday NDLS 7. Mohan Singh S/O Ujagar Singh LKO 8. Tribhuwan Nath S/O Dwarka Pd. LKO	DLI DLI ALD DLI ALD LKO	
Dubey  9. Ram Chander (SC) S/O Subh Narain LKO 10. Jaintri Prasad S/O Ganga Pd. LKO 11. Ram Karan S/O Ram Pher LKO 12. Mangu Lal (SC) S/O Mithoo Lal NDLS 13. Gyan Singh S/O Roop Singh DLI 14. Om Prakash S/O Kashi Ram MB	LKO VALD MB MB MB MB	

Sd. XXXX 28/1

For General Manager (P) Sd. xxxx 28/1/83

Sd. xxxx 29/1

for Union Cell.

2 Copies given to

Sh.S.P. Handi

Court, Allahast

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IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD LUCKNOW BENCH, LUCKNOW.

Writ Petition No.

of 1983.

Ram Dhandra

Petitioner

Versus

Union of India and another - - - - Opposite Parties

### Annexure No. 2

NORTH ERN RAILWAY

DIVISIONAL OFFICE LUCKNOW, Dt. 24.3.1983

No. 220 E/II I/TCM/III/Line

# NOTICE

In partial modification of this office notice of even No. 940/III/TCM/III dt. 11-3-83 the under noted changes are hereby ordered to have immediate effect:

- i) Shri Tribhuwan Nath Dubey, TCM (Line /III SWPR is transferred to Varanasi as TR/TCM/III Line against an existing vacancy on his own request.
- ii) Shri Ram Chandra, Khallasi under TCM/BSB is transferred to SWPR on promotion as TCM/Line/III against item No. 1 above instead of UBN.

  This has been approved of competent authority.

Sd. XXXX Divl. Personnel Officer, Lucknow.

Copy to :-

1) Date/LKO, SR/DO/LKO, CTI/I/Lko and TCM/BSB & (RBL) for information and necessary action.

SIGNER FOR SURFINE STATE OF ST

र्का यन्द्र

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALIAHABAD LUCKNOW BENCH, LUCKNOW

Writ Petition No. of 1983.

Ram Chandra . . Petitioner

Versus

Union of India and another - - - - Opposite Parties

Annexure No. 3

जी एल 19-ए/G.L. 19-A बनरल 99 छोटा Geni. 99 Small

उत्तर रेलवे NORTHERN RAILWAY

HEADQUARTE S OFFICE BAPODA HOUSE NEW DELHE!

Mer 2208/1653MII( SIIB)

Dateds

-7-1983

DRMs/DLI ALD LKO & MB

SIJES

i n/

Absorption of daily rated skilled staff for the post of T.C.M. grade & .260-400(RS)

REF:

This office letter of even number dated 24,3,835

The panel of TCMs formed from Casual TCMs issued vide this office letter of even number dated 28:1.83 is hereby cancelled.

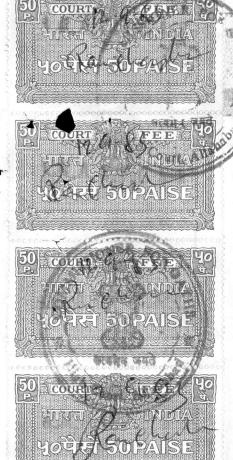
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IN THE HON' BLE HIGH COURT OF JUDICATURE AT ALLAHARAD LUCKNOW BENCH, LUCKNOW.

Writ Petition No. of 1983.





Versus

Union of India and another - - - - Opposite Parties

### AFFIDAVIT

I, Ram Chandra, aged about 31 years, son of late Shubh Narain resident of C/O Telicom Inspector T.C.I. Office, N. Railway, Varanasi do hereby solemnly affirm and state on oath as under: -

- That the deponent is the petitioner in the above noted writ petition and as such he is fully conversant with the facts of the case.
- That the contents of paras 7 to 9 of the Writ Petition are true to my own knowledge and those of paras 10 2 to 11 are believed by me

to be true.

3. That the annexures are true copies and have been compared from the originals.

Lucknow Dated September /2, 1983.

Deponent

### Verification

I, Ram Chandra, the deponent named above do hereby verify that the contents of paras 1 to 3 of this affidavit are true to my own knowledge. No part of it is false and that nothing material has been concealed. So help me God.

Lucknow Dated
September /2, 1983.

Deponent

I identify the deponent who has signed before me.

Lucknow Dated September , 1983. Stry Konf

Solemnly affirmed before me on 12.9.83at230.

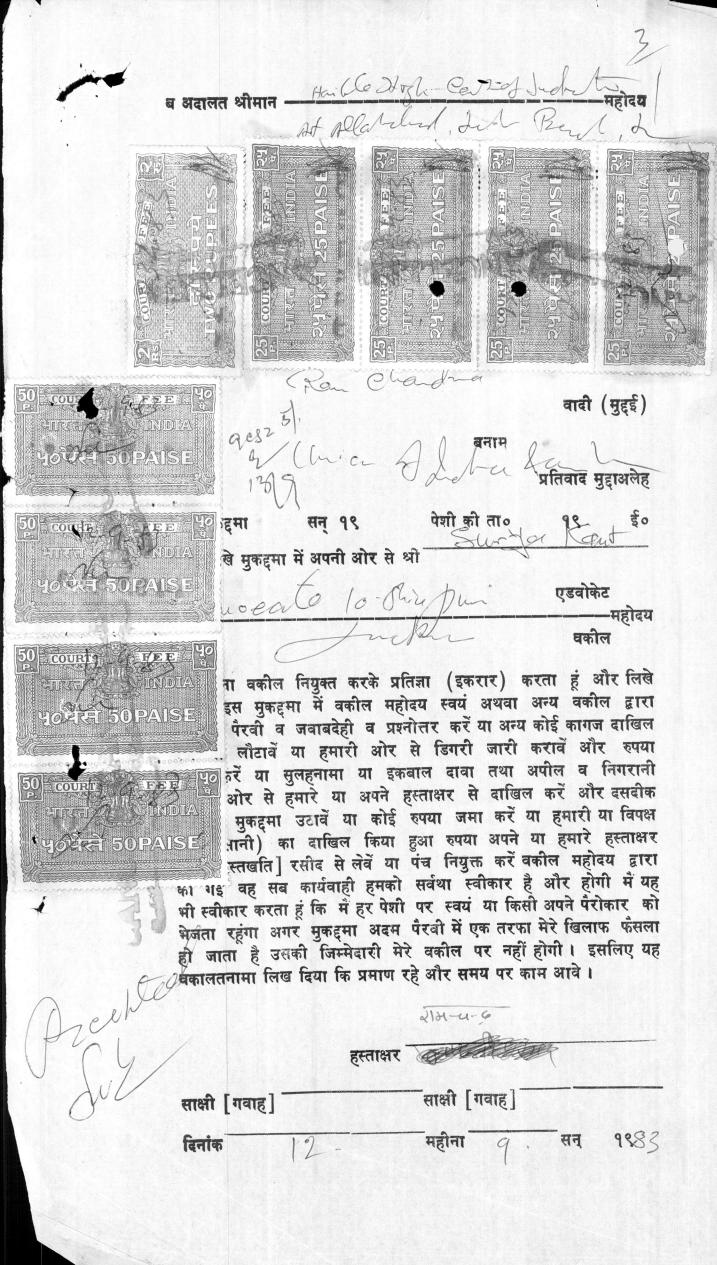
A.M./P.M. by Ram Chandre, the deponent who is identified by Sri S.10 Advocate, High Court Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read and explained by me.

OATH COMMISSIONER
High Court (Lucknow Bench.)

No 15/1023





(15)

IN THE HON' BLE HIGH COURT OF JUDICATURE AT ALLAHARAD

LUCKNOW BENCH LUCKNOW.

C.M. Application No.

of 1983.

Writ Petition No. 4 Old of 1983.



104 13/9/8

Ram Chandra aged about 31 years, son of late Sri Sukh Narain, resident of C/O Telecom Inspector, T.C.I. Office, N. Railway, Varanasi.

#### Versus

- 1. Union of India through General Manager, N.Railway, Baroda House, New Delhi.
- 2. The Divisional Railway Manager, N.Railway, Hazratganj, Lucknow.

### Application for stay

The humble petitioner submits that for the facts and reasons stated in the accompanying writ petition duly supported by an affidavit it is therefore prayed that the operation of the impugned order contained in Annexure No. 3 to this writ petition may kindly be stayed till the disposal of this writ petition, and an ad\_interim order to this effect may kindly be granted meanwhile.

Lucknow Dated

September , 1983.

(Surya Kant)
Advocate,
Counsel for the Petitioner)

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,



... Petitioners

V/s.

Union of India and another

---Opp-Parties

### Affidavit

I, Mohan Singh, aged about 31 years son of Sri Ujagar Singh, resident of R.P.F., Colony, H.N.W.W. S.B., Mavaiya, Lucknow, the deponent do hereby solemnly affirm and state on oath as under:

- 1. That the deponent is himself Petitioner No:1 in the above noted writ-petition and as such is fully conversant with the facts deposed to hereunder.
- 2. That the notice along with copy of the writ-petition No: 5423 of 1983, and the copy of the writ-petition along with the notice of the writ-petition No: 4842 of 1983 have personally been served by the deponent in the Office of the Divisional Railway Manager, Hazratganj, Lucknow and its receipt is being filed herewith.

Lucknow dated,

24.10.83.

# Verification

Deponent .

I, the above named deponent do hereby verify that the contents of paragraphs 1 and 2 of this affidavit



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are true to my own knowledge, that no part of it is false and that nothing material fact has been concealed so help me God.

Deponent.

Lucknow dated, 24.10.83.

I identify the deponent who has signed before me.

(Surya Kant )

Solemnly affirmed before me on 24.10.83
at 1.40. AM/PM by Sri Mohan Singh, the
deponent, who is identified by Sri Surya Kant
Advocate, High Court, Allahabad/Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read out and explained by me.



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### ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

No. 4842 of 19883

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# ORDER SHEET

IN THE HIGH COURT OF	JUDICATURE AT	ALLAHABAD
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IN THE HONZBLE CENTRAL ADMINISTRATIBE TRIBUNAL LUCKNOW BENCH

Civil Mise.Application No. of 1992(L)

In Re.

T.A. No. 1188 of 1987

Shri Ram Chandra

Applicant.

Versus

Union of India & Others ..... Respondentss.

# APPLICATION FOR CONDONATION OF DELAY IN FILING THE COUNTER REPLY.

That delay in filing counter reply is not intentional or deliberate but due to the administrative and bonafide reasons, which dererves to be condoned.

# PRAYER

WHEREFORE, it is most respectfully prayed that in the interest of justice, delay in filing the counter reply may kindly be condoned and counter reply may be taken on record.

Lucknow.

Dated: 8 9 1992

( ANIL SRIVASTAVA ) Advocate

Counsel for the Respondents.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNA

JUCKNOW BEINGH LUCKNOW



T.A. NO. 1188 of 1987.

Shri Rem Chandra

Applicant.

versus

Union of India & others ..... Respondents.

#### COUNTER REPLY

T, Ray'ıv Kishar working as

Ass. H Durand of in the office of the

Divisional Railway Manager, Northern Railway,

Hazratganj, Lucknow do hereby solemnly affirm

and state as under:-

of respondents and as such fully conversant
with the facts and circumstances of the
case. He has been authorised to file
present counter reply on behalf of all
the respondents.

That the official abovenamed is working

2. That the contents of para 1 of the writ retition are not admitted as alleged. It is stated that Sri Ram Chandra was appointed

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as casual lineman, Sri Mohan Singh was appointed as casual wireman and sinilarly Sri Tribhuwan reasad was also appointed on casual basis and not on regular basis.

- 3. That the contents of para 2 of the writ

  Patition do not call for any reply.
- 4. That the contents of paras 3 to 5 of the writ petition are admitted.
- the Writ Petition are not admitted as

  \*\*\*\*\*\*\* alleged. It is further stated

  that Annexure No. 3 to writ Petition does

  indicate the circulation of posting order

  of the different persons including the

  petitioners.
- 6. That the contents of para 8 of the writ petition are admitted.
- 7. That the contents of cara 9 of the writ petition are not admitted as alleged. It

Contd....3

China on

and

and posted against temporary vacancies.

Therefore question of permanent vacancy does not arise at all.

- 8. That in reply to the contents of para

  10 of the writ petition it is submitted

  that applicants were allowed to continue

  on the said post in compliance of the

  order of Hon'ble High Court.
- writ petition are admitted. It is further submitted that panel was panded till further orders because crertain irregularties were pointed out during the meeting of MNH with Head Quarter Office , Baroda House, New Delhi.
- 10. That the contents of para 12 of the writ petition do not call for any comment.
- 11. That in reply to the contents of para

  13 of the writ petition, it is stated
  that the panel of TCM Grade III in

R Justone

Contd...4

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pended due to certain procedural irregularities by the competent authority

It may further be clarified that opposite parties have been vested with the right to pend the panel as provided in Railway

Board's letter No. S(NG) 67PM 1 47 of

5.2.69. It provides as under :-

"A panel once approved should normally not be cancelled or amended. After the formation and Announcement of the panel with the approval of the competent Authority if it is found subsequently that there were procedural irregularities or other defects and it is considered necessary to cancell or amend such a panels this should be done after obtaining the approval of authority next higher than the one that approved the panel."

12. That the contents of para 14 of the writ petition are denied, it is further submitted that decision of pending the panel was taken in PNM with \*\*jaxxxxix\*\*

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judicious mind.

- 13. That in reply to the contents of para

  15 of the writ petition it is stated that

  due to procedural irregularities, as

  already stated in the proceeding para
  graphs of the present reply. The only

  option is either to cancel or amend

  such a panels.
- 14. That the contents of para 16 of the writ petition are not admitted as alleged it is stated that applicants were allowed to continue on the said post in compliance to the hon'ble courts stay order dated 11.3.83 of High Court Bench of Allahabad at Lucknow.
- 15. That the contents of para 17 of the writ petition are not admitted as alleged it is further submitted that reasons for pending the panel has already been mentioned in para 11 of the present counter reply.

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Muhale.



- 16. That the contents of para 18 of the writ petition are not admitted. It is further submitted that applicants were appointed on temporary vacancies in the permanent post as such posting does not confer any right to the applicants for the permanent post. Also such a panel would have caused in justice to other senior eligible staff, who were actually deprived of their due apportunity.
- 17. That the grounds taken are eisconcaived false, irrelevent inconsistent and not applicable in the case of the applicants,.

Therefore present application is liable to be dismissed against the applicants and invavour of the answering respondents with cost.

Lucknow ::

Dated Q Q Q,1002

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# VERIFICATION

that the contents of para 1 of this counter reply is true on the basis of my personal knowledge and those px of paras 2 to 17 of this counter reply are believed by me to be true on the basis of records and legal advice.

Luckn w:

Dated : 0 q .1992

Ulmhore

A Del

Before the Central Administrative Tribunal,

Lucknow Bench, Lucknow.

182 of 1994. C. M. Application No.

T.A.No.1188/87 in W.P.No.4842 of 1983.

Ram Chandra.

Applicant.

Versus.

Application for Setting Aside the order dated 10.1.1994 and restoration of the Case.

The humble applicant submits that for the facts and reasons stated in the accompanying affidavit, it is therefore prayed that the order dated 10.1.1994 may be set aside and the above noted case may be restored to its original numbers and may be decided on merits.

Lucknow dated

Counsel for the Applicant.

28





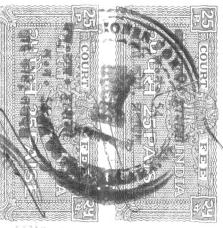


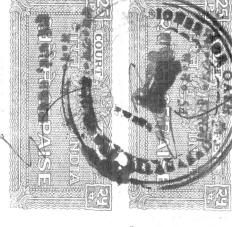


Before the Central Adminstrative Tribunal, Lucknow Bench, Lucknow.

C.M.Application No.

of 1994.





Ram Chandra.

.....Applicant.

Versus.

Union of India and others.....Opposite parties.

### Affidavit.

I,Ram Chandra, aged about 42 years, son of Sri Subh Narain, resident of C.T.I.Line, Charbagh, Lucknow, do hereby solemnly affirm and state on oath as under:-

- 1. That the deponent is the applicant in the above noted case and as such he is fully conver-sant with the facts of the case.
- 2. That the above noted case was listed on 9.1.94 which was #Sunday and as such the case was taken up on10.1.1994 and in absence of the deponent the same was dismissed in default of the deponent.
- 3. That on 10.1.1994 the drailment of the train took place at Mohanlalganj.i.e. Out side the City and the deponent was on the official duty and

714-4-9

..2



was sent by whis officers out of station and a copy of the Certificate of his Officer is annexed herewith as Ann. No.1. Annexure No.1 to this affidatit.

- 4. That for convinance it was the deponent who was making the making pairve of the case and the deponent use the call his counsel when the case was called out and on 10.1.1994 his counsel who is heart partient was suddenly failer ill as has been tood by him and as such none appeared before this Hon'ble Court when the case was called out.
- That the non appearance of any one or the said date is accidental one and accrued due to the reasons stated above.
- 6. That in the light of the facts stated above it is highly describe in the ends of justice that the order dated 10.1.1994 may be set aside and the case may be restored to its original number and may be decided on its merits.
- 7. That in case the application is not allowed and the case referred abbove is not restored and is not decided on its merits in that case the deponent shall suffer irreparable loss and injury.

Lucknow dated 31.1.1994.

214-4-6 Deponent.



1/50

#### Verification:

I the above named deponent do hereby verify that the contents of paras 1 to 6 of this affidavit are true to my knowledge and those of para 7 are believed to be true by me

No part of it is false nothing material has been concealed some help me God.

Lucknow dated 31.1.1994.

Deponent.

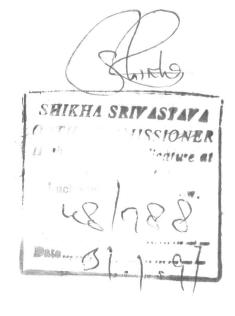
I identify the deponent who has signed

before me.

Surya Kant)
Advocate.

I have satisfied myself by examining the deponent that he understood the contents of this affidavit which has been read over and explained by me.





BEFORE THE CENTRAL ADMINISTRATIUE.

IVEKNOW BENCH.

C. M. Afflicalman 1994

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Costifical that son Ram. Chamdra Tenje sposiseish Marain affended derailment of good's train wagon at Mohan. Lal ganj on 10/01/94

Dale. 10/01/94.

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MLJ.



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X Central Administrative Tribunal, Lucknow Bench, Moti Mahal, Lucknow.

T.A.No.1133/37

in

W.P.No.4842/83

Ram Chandra

Union of India & others.-LATED: 10-1-94

Hon'ble Mr.S.N.Frasad, J.M. Hon'ble Mrss Usha Sen, A.M.

Since 9-1-94 was holiday. This has been listed today. The case called-out several times at intervals. None responds on behalf of applicant. Shri Anil Srivastava counsel for the respondents is is present. This is noteworthy that on last two dates also i.e. 2-7-93 and 4-2-93 also none responded on behalf of applicant. Hence, the W.P.No. 4842/83 (T.A.No.1188/37) is dismissed for default of the applicant.

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J.M.

Certified Copy

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# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL IUCKNOW BENCH, IUCKNOW

T.A. No. 1188 of 1987



Ram Chandra

Applicant

Versus

Union of India & others

Respondents

# Application for Condonation of delay in in Filing the Rejoinder Affidavit

That delay in filing Rejoinder reply is not intentional or deliberate but due to the advinistrathan and bonafide reasons, which decerves to be condoned.

#### Prayer

WHEREFORE, it is most respectfully prayed that in the interest of justice, delay in filing the Rejoinder reply may kindly be condoned and Rejoinder reply may be taken on record.

Lucknow:

Counsel for the Respondents, 1994.



# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL IUCKNON BENCH IUCKNON.

T.A. No. 1188 of 1987



Ram Chandra

Applicant

Versus

Union of India & others

Respondents

# Rejoinder Aff-idavit on behalf of the Applicant.

I, Ram Chandra aged about 42 years son of late Sri Subh Narain Resident of and C/o Telecom Inspector C.T.I. Office, Charbagh, Lucknow do hereby solemnly affirm and state an oath as under:-

- 1. That the deponent is the applicant in the above noted case and as such he is fully conversant the facts of the case.
- That the contents of paragraph no.1 of the Counter Affidavit are specifically denied. and the deponents reiterates the contents of para 1 of his writ petition is correct with further submissions that the deponent worked on daily wages for the following months and years detailed as under:-

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Period of Empllyment

Total days

From		BIT OVER LITTLE CLOSE TO COLOT TO A COVER TO COLOT LIVES COM	S control on the control of the con-
The State Constitute the tree tree tree trees		Edward Constituted Constituted Constituted Constituted	4. Street (South South State) Line Class Class
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25.4.72	12.9.72	138	days
15.9.72	14.11.72	60	days
18.11.72	31.12.72	43	days

2121-0-9



worked in 1972 total number of days 241

From	To	Total days
**************************************	14.2.1973	45 days
15.2.1973	14.5,1973	89 days
18.5.1973	14.8.1973	38 days
19.8.1973	14.11.1973	87 days
15.11.1973	12.12.1973	27 days
17.12.1973	31.12.1973	14 days
	relicion (Constitute Constitute C	

### worked in 1973 total number of days 350

1.1.1974	11.4.1974	109 days
16.4.1974	9.8.1974	115 days
16.8.1974	31.12.1974	137 days

Total number of days worked in 1974 361 days



Since 1.1.1974 to till the date of selection the deponent worked continuously and regularly. The photocopy of the card of the deponent is annaxed herewith as annaxure no. R-1 to this rejoinder affidavit while the order dated 7.10.1978 shows that the deponent was treated as Khalasi by the opposite parties and the photostate copy of the said order is annexed herewith as annaxure No. R-2 to this Rejoinder Affidavit.

- 3. That the contents of paragraph 3 and 4 of the Counter Affidavit needs no reply since the opposite parties have not disputed paragraph no.2 to 4,5 of the Wrot Petition.
- 4. That the contents of paragraph no. 5 of the

Contd....3.

137

Counter Affidavit are specifically denied and the deponent reiterates the contents of para 6 and 7 of his Writ Petition as correct so far the annaxure no.3 is concern the perusal of the documents itself shall speak the truth.

- 5. That the contents of paragraph no.6 of the Counter Affidavit needs no reply since para 8 of the Writ Petition have not been disputed
- Counter Affidavit are specifically denied and the deponent reiterates the contents of para 9 of his Writ Petition as correct with the further submissions that in view of the calculation mentioned in para 2 of this Rejoinder Affidavit the deponent and other Petitioners acquire the temporary status when they completed 240 days in a Calander month and the Selection was made with regard to the permanent post and not on the temporary post so the alegations of the opposite parties in this regard are specifically denied.



214-20-6

Contd....4.

P48

as T.C.M. Tine while Ram Karan at Sl. No. 2 and Jayanti Prasad at sl. no.3 in the said Annaxure No.1 are working as T.C.M. Line on the regular basis without obtaining any Stay Order and they have been provided the increments also but it is not known to the deponent that why the opposite parties are annoyed with the Petitioners only, it is further submitted that Shri Ram Raj Singh indicated at sl. no.10 in Annaxure no.1 have now been promoted as Clerk and is posted at Varanasi so once the persons other than the Petitioner mentioned in annaxure no.2 to the petition have been allowed to work and their appointments have not been disturbed though they are also been selected through the same pannel contained in Annaxure no. 2 to this Writ Petition then theyear cannot be any justification for the opposite party to cancel the Panel of the Petitioner alone if the panel is stayed or cancelled then it is for the all persons whose names are there in the panel but the opposite parties cannot be allowed to cancel the panel in piece meads and by this way the actions of the opposite party are highly discriminatory most arbritrarily against the principles of the equality before the law contained in Article 14 of the Constitution and as such the actions of the opposite parties are liable to be condemned and quashed.

214-4-6

That the contents of paragraph no. 9 of the counter Affidavit are not disputed to the extent that since para no.11 of the Writ Petition have been admitted rest contents of this para as drafted or denied the opposite parties have not indicated as to what were the irregularities which were alleged to be po inted out by the Unions in the P.N.M. Meeting

139

and the Railway Administration has failed to file any paper in this regard and they have also failed to file any paper to indicate that since 1983 what the actions have been taken by the opposite parties and there is no material to indicate that the decision taken in the P.N.M. meeting at the stage of General Manager whether the approval was obtained by the next higher authority i.e. the Railway Board and as such the actions of the opposite parties are highly discriminatory and the impunged order contained in Annaxure no. 5 to the Writ Petition are liable to be quashed.

- 9. That the contents of paragraph no.10 and 11 of the Counter Affidavit needs no reply except that the Railway Administration has not filed any paper to indicate the alleged irregularities nor there is any thing on record which suggest that the approval of the next higher authority to the General Manager of the Northern Railway has never been obtained.
- 10. That the contents of paragraph no.12 of the Counter Affidavit are specifically denied and the deponent reiterates the contents of para 14 of his Writ Petition as correct.
- That the contents of para no. 13 and 14 of the Counter Affidavit are specifically denied and the deponents reiterates the contents of para no. 15. and 16 of his writ petition as co rect with the further submissions that no alleged procedural irregularities have been pointed out but it is not disputed that the stay order was granted on 11.9.83 Contd.....6.



314-4-9

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action they have taken against those persons who have neither challanged the order contained in the Annasure no.5 of the Writ Petition nor they have obtained any Stay order against that, not only this except the petitioners all others persons mentioned in the Annasure no.2 to this writ petition have been granted regular scale and increments also while the petitioners only are the victims of the high handedness of the opposite parties.

- 12. That the contents of paragraph no. 15 of the counter affidavit are specifically denied and the deponent reiterates the contents of para 17 of his Writ Petition as correct.
- Counter Affidavit are specifically denied and the deponent reiterates the contents of para 13 of Writ petition as correct with the further submissions that those persons who have qualified in the examination and found suitable their names were included in the panel contained in A naxure no. 1 and 2 to the Writ Petition the names of the alleged seniors have not been disclosed nor it has been disclosed by the opposite parties that what the greivances have been expressed by them are challanged by them and a complete information in this regard has not been submitted by the opposite parties.
- 14. That the contents of para no.17 of the Counter Affidavit are specifically denied.
- 15. That the deponent submits that once the examination was held and persons found suitable.



212-4-8

their names have been indicated in the panel and the postin orders were also issued and they started working on their respective posts so the panel was exhausted and as such any action on the part of the opposite parties such as a naxure no.5 amounts to the imposition of the penality without any fault of the petitioner.

That the impunged order contained in Annaxure no.5 to the Writ Petition is directly affecting the services of the petitioners and it is a settled law that in case due to the consequence of any order is the civil right of the person are affected then they have got the statutary and constitutional right to know the alegations, material against them and their right of hearing hence the impunged order contained in Annaxure no.5 to the Writ Petition are most arbitrary badd in the eye of law and is liable to be quashed with cost.

Jucknow: OA 1994

2014-9 Deponent

## Verification

I, the above named deponent do hereby verify that the contents of para no. 1 to 14 are true to my personal knowledge and those of paras no. 15 to 16 are believed by me to be true.

Signed and verified on this 20 day of septembercet, 1994 in the Court Compound, Lucknow.

Lucknow:

Dated: September ,1994

214-4-6 Deponent I, know the deponent who has signed before

Lucknow:

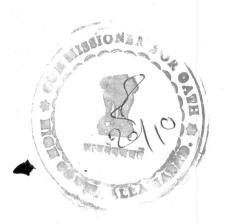
Dated September

Advocate

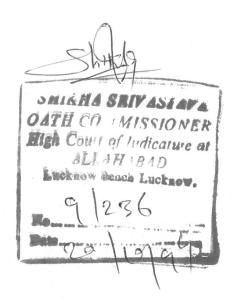
,1994.

solemnly affirmed before me on 20/10/91 at 9.50 a.m./p.m. by kgm Clande, the deponent who is identified by Sri Surya Kant, Advocate, High Court, Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read and explained by me.



2121-4-6



IN THE CENTRAL ADMINISTRATIVE PRIBUNAL LUCKNOW BENCH, LUCKNOW.

M.P.No.249 of 1995 In Re:

T.A. No.1188of 1997 (TL)

Ram Chandra & Others

Applicants,

Versus

Union of India & Others

Respondents,

## APPLICATION FOR COMMONATION OF DELAY

It is most respectfully submitted on behalf of the respondents: -

Filetoday 1.

- That some delay has been occurred in filing Counter/Objection due to want of necessary records and instructions.
- 2. That now the counter objection is ready and is being filed herewith .
- 3. That the delay in filing counter /objection reply is bonafide, unintentional and inadvertently and is liable to be condoned.
- That it is expedient in the interest of 4. justice that this Hon'ble Tribunal may kindly be pleased to condone the delay in filing the counter reply.



#### PRAYER:

wherefore, it is most respectfully prayed that this Hon'ble Tribunal Court may kindly be pleased to condone the delay in filing the counter/objection reply in the interest of justice.

Lucknow:

Dated: 27.1.95

( ANIL SRIVASTAVA )
Advocate

Counsel for the Respondents,



## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW.

M.P.No. 250 of 1995

In Re:

T.A. NO. 1188 of 1987

Ram Chandra & Others ..... Applicants,

Versus

Union of  $^{\mathrm{I}}$ ndia & Others ..... Respondents,

## APPLICATION FOR TAKING ON RECORD

The respondents most respectfully submited as under: -

That for the facts and circumstances disclosed in the accompanying counter /objection reply , it is most respectfully prayed that this Hon'ble Tribunal Court may kindly be pleased to take on records the present counter/objection reply, filed on behalf of all the respondents.

Lucknow:

Dated: 27/-/ /1995 ( ANIL SRIVASTAVA )

Counsel for the Respondents,

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW.

Misc . Application No.25 of 1995

In Re:

T.A. No. 1188 Of 1986

Ram Chandra

Applicant,

Versus

Union of India & Others .... Respondents,

APPLICATION FOR REJECTING THE APPLICATION FOR FESTORATION FILED BY APPLICANT.

That for the facts and reasons disclosed in the accompanying Counter /Objection , it is most respectfully prayed that this HonBble Tribunal may very graciously be pleased to reject the application for restoration moved by applicant in the interest of justice.

Lucknow:

Dated: 27.1.95

(ANIL SRIVASTAVA)

Counsel for the Respondents,

A - -

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW.

T.A. No. 1188 of 1987

Ram Chandra

Applicant,

Versus

Union of India & Others ....

Respondents,

COUNTER/OBJECTION AGAINST THE AFFIDAVIT FILED IN
SUPPORT OF APPLICATION FOR SETTING ASIDE ORDER DATED
10/1/94 and FOR RESTORATION OF CASE.

I, Ganga Deen working as
Assistant Personnal Officer, Northern Railway,
Hazratganj, Divisional Office, Lucknow do here by
solemnly affirm and state as under:-

- 1. That the official above named is working as Assistant Personnel Officer, Northern Railway, Hazaratganj, Lucknow as such is competent to file the present objection.
- 2. That the contents of para 1 of the affidavit do not call for reply.

That in reply to the contents of para 2 of

A68

the affidavit, so far it is matter of record is admitted .

- 4. That \*\*x in reply to the contents of para of the affidavit, the same are 3 and 4/denied for want of knowledge. However, in the certificate, time is not shourn.
- EXECUTE A Part of the affidavit categorically denied.

  A perusal of order dated 10-1-94 passed by this

  Hon'ble Tribunal indicates that on the last two
  occassions also i.e. on 2.7.93 and 4.2.93 noneresponded on behalf of the applicant and no
  explanation, whatsoever has been given in the
  affidavit regarding non-appearance on above two
  dates. Besides above facts, Counter on behalf of
  respondents was filed in this case in the year 1992
  but no Rejoinder of the same was filed by the
  applicant even after lapse of 10 months after
  dismissal of his case for default on 10.1.94.

  Thus applicant seems to be habitual for nonappearance before this Hon'ble Tribunal.
- 6. That in reply to the contents of paras
  6 and 7 of the affidavit categorically denied . The
  present application for restoration has not been

moved within limitation period as such the same is highly time barred. Applicant has also not explained why he took so much time i.e. more than 10 months to file the present restoration application as such the same is not maintainable.

- 7. That it is well settled principle of law that one who sleeps over his right over long p period for-feits his such right forever.
- 8. Thus in view of aforesaid reasons, facts and circumstances the present restoration application is liable to be rejected.

Lucknow:

1 ated: 21-Moy/1994

## VBRIFICATION

I, the above named official do hereby verify that the contents of para 1 of the counter /objection are true to my own knowledge and those of paras 2 to 8 of the counter /objection are based on legal advice and records.

Lucknow:

Dated 21-Nov - /1994

IN THE CENTRAL ADMINISCED IN A DIGINAL TO THE REPORT OF THE PROPERTY OF THE PR

LUCKNOW BENCH, LUCKNOW Beach 12/9/5

M.P. NO. 1797 OF 1995

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In re

T.A. No. 1188 of 1987

Ram Chandra

Applicant

Versus

Union of India & others ..... Respondents.

## APPLICATION TAKING ON RECORD.

The rexpo applicant most respectfully submited as under :-

That for the facts and circumstances disclosed in the accompanying supplementary affidavit, it is most respectfully prayed that this Hon'ble Tribunal Court may kindly be pleased to take on records the present Supplementary Affidavitfiled on behalf of the applicant.

LUCK NOW:

DATED: Sep. 12,1995

( C.P.M. TRIPATHI

Counsel for the Applicant

Central Administrative Tribanal

Lucknow Bench

Date of Filing 12-9-95

The Af Receipt by Post .....

Before the Central Administrative Lucknow Bench Lucknow.

T.A.No.1188 of 1987





Ram Chandra ..... versus

#### Supplementary Affidavit

I Ram Chandra aged about 43 years son of late Shubh Narain resident of & C/O Telecom Inspector, C.1.I.Office, Charbagh, Lucknow, do hereby solemnly affirm and state on oath as under-

- That the deponent is the applicant in the above 1. case and as such he is fully conversant with the facts of the case.
- 2. That in terms of Annexure Nos. 1 & 2 to the petition and as a result of the selection held, the result was declared and the panal was formed.
- 3. That the deponent is at serial no. 10 while one Jainti Prasad son of Ganga Aam was placed at serial no.11 and one Ram Karan son of Ram Pher was placed at serial no. 11.
- That in terms of the order in question annexed as Annexure No.5 the opp parties without any authority

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pleaded the panel and the case of the deponent is that once the same was implemented then left nothing to be pleaded and the stay order was also granted to him.

- 5. That the case+ set up by the opp.parties are that the panel formed after selecteon was pleaded and it is still in the same condition and the deponent is working on the selected post due to stay order.
- 6. That another Jainti Prasad and Ram Karan ever challenged the said order contained in Annexure No.5 to the petition but the opp.parties allowed them to work on the promoted post and those two persons were never reverted.
- 7. That vide Annexure Nos.1 & 2 the deponent and others mentioned in Annexure No.2 were promoted on the post of T C M III and the next higher post is T C M II and the promotion on the said higher post of T C M II is to be made from the T C M III after holding test.
- 8. That the opp.parties behind the back of the deponent and without his knowledge held the test for promotion on the post of T C M II and also allowed the said Jainti Prasad and Ram Karan to appear in the said test.
- 9. That now the deponent has come to know that



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on 4.7.1995 the result of the said test have been declared and the photo copy of the same is annexed herewith and marked as <u>Annexure No.SA-1</u> to this supplementary affidavit.

10. That the deponent submits that against the illegal order of keeping the result of the deponent on the promotion for the post of T C M III have been charlenged by the deponent in the court of law hence he is penalised and the opp.parties are not allowing the deponent to the other benefits which they are providing to the others mentioned in the panel of the department and on the other hand they have promoted the juniors to the deponent who never challenged the said order in question.

11. That in case the order of the opp.parties keeping the penal of the deponent pleading is justified in that case the question arises that these who failed to get the stay why they have been allowed to work and cost along this they have been promoted on the next higher post of T C M II is the clear example of the malafides of the opp.parties.

2721619

Lucknow, dated
27 Rushowser, 1995

Deponent 21H-G-G

### Verification

I the abovenamed deponent do hereby verify that the contents of paras 1 to 11 of this affidavit are true to my personal knowledge. No part of it is false and



Dy. Rojetras (1)

nothing has been concealed so help me God.

Lickenson 2 David 149-95

Deponent 214-4-6

I identify the deponent who has signed before me.

Solemnly affirmed before me on by thedeponent who has been identified by

Advocate High Court Lucknow.

C.P. Totalti I have fully satisfied myself by examining the deponent that he understands the contents of this affidavit which have been readout and explained to him by me.

Oath Commissioner.

At mexure

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Livisional Lucknow.

Lated:-

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Date of Filing ...

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Dy, Registrar ( # 1

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

LUCKNOW BENCH LUCKNOW

C.M.P.NO. 519 OF 97.

T.A. NO. 1188 OF 1987(T) (W.P.No.4842/1983).

Ram Chandra ---

APPLICANT.

Vs.

Union of India and others--- RESPONDENTS.

#### APPLICATION FOR CONDONATION OF DELAY

The mespondents, most respectfully beg to submit as under: -

- That some delay has been occurred in filing 1. counter reply on behalf of respondents due to want of necessary documents and directions.
- That now the counter reply is ready and 2. is being filed herewith.
- That the delay in filing counter reply is bonafide, inadvertently and without intention, and the same is liable to be condoned.

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4. That it would be expedient in the interest of justice that this Hon'ble Tribunal may kindly be pleased to condone the delay in filing counter reply on behalf of the respondents.

Wherefore, it is most respectfully prayed that this Hon'ble Court may kindly be pleased to condone the delay in filing counter reply on behalf of respondents.

LUCKNOW: DATED: 4/3 /1997.

(ANIL SRIVA-STAVA) ADVOCATE.

COUNSEL FOR THE RESPONDENTS.



"The Lingbourn | Dr

#### IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH LUCKNOW

C.M.P.NO. 570 OF 1997(T) Inre; T.A. NO. 1188 OF 1987 (W.P.No. 4842 OF 1983).

Ram Chandra ----

APPLICANT.

Vs.

Union of India and others--- RESPONDENTS.

#### APPLICATION FOR TAKING ON RECORDS:

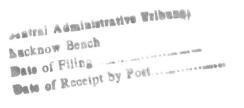
It is most respectfully submitted on behalf of respondents: -

That for the facts and circumstances disclosed in the accompanying counter reply it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to take on record the counter reply filed on behalf of respondents.

LUCKNOW: DATED: 4/3 /1997.

de (ANIL SRIVASTAVA)

COUNSEL FOR THE RESPONDENTS.



By, Registres ( 3 )

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH LUCKNOW

C.M.P.NO. 52 OF 1997.

Inre:

T.A. NO. 1188 OF 1987 (T). (W.P.NO. 4842 OF 1983).

Ram Chandra ---

APPLICANT.

Vs.

Union of India and others--- RESPONDENTS.

## APPLICATION FOR DISMISSAL

It is most respectfully px submitted on behalf of respondents:-

That for the facts and circumstances disclosed in the accompanying counter reply , it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to dismiss the aforesaid original application in the interest of justice.

LUCKNOW: DATED: 4/3/1997.

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(ANIL SRIVASTAVA)

ADVOCATE.

COUNSEL FOR THE RESPONDENTS.

Sucknow Beach
Date of Filing
Date of Receipt by Post



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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH LUCKNOW

T.A.NO. 1188 OF 1987 (T) (W.P.No. 4842 OF 83).

Ram Chandra ---

PETITIONER/ APPLICANT.

Vs.

Union of India and others----

OPP.PARTIES/ RESPONDENTS.

## COUNTER REPLY ON BEHALF OF RESPONDENTS

I, yarga Deen, af present working as Assistant Personal Officer, Northern Railway, Divisional Office, Hazratganj, Lucknow, do hereby solemnly affirm and state on oath as under:-

- 1. That the official above named is working under the respondents and as such he is fully conversant with the facts of the case stated hereunder.
- That the official above named has read the contents of the writ petition

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and having understood the contents thereof
he is in a position to submit the following
parawise reply.

- 3. That the contents of para 1 of the writ petition are not admitted as alleged except that the petitioner was appointed as casual line-man. His appointment was casual in nature and not on regular basis.
- 4. That the contents of paras 2 and 3 of the writ petition so far it is matter of record, are admitted but rest of the contents of paras are denied.
- paras 4 and 5 of the writ petition it is submitted that during the meeting under Permanent

  Negotiation Machinery (P.N.M.) at headquarter

  Office, Baroda House, New Delhi, recognised

  Union pointed out certain major procedural

  irregularities in the formation of said panel

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as such the said panel was cancelled by the order of competent authority vide letter no. 220 E/1653\_XII/(Eiib) dated 27.7.1983. Accordingly the staff who were promoted on the basis of aforesaid panel as contained in annexure no.1 to the writ petition were duly reverted from the post of Telecom Maintainer (Line) /T.C.M.Grade-III. Here it may be submitted that aggrieved by the cancellation of the aforesaid panel, the petitioner as well as other persons namely-Mohan Singh and T.N. Dubey filed writ petition no. 4842/1983 and 5423/1983. In both the petitions the Hon'ble High Court was pleased to stay the reversion order of the petitioner as well as of Mohan Singh and T.N.Dubey. By operation of law both these writ petitions were transferred to this Hon'ble Tribunal and numbered as T.A. No. 1188/1987(T) and T.A. no. 1218/1987(T). The T.A.No. 1218/4987 (T ) (writ petition no. 5423/1983) filed by Mohan Singh and T.N. Dubey was dismissed by the Division Bench of this Hon'ble Tribunal on 29.5.90. Similarly, the present Transfer Application was also dismissed for non prosec**ut**ion



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on 10.1.94 by the Division Bench, Though T.A.

No. 1218/1987 has yet not been restored but this

Hon'ble Tribunal was pleased to restore the

present T.A. No. 1188 of 1987 on 13.10.95, However,

no stay order was passed by this Hon'ble Tribunal

on 13.10.95.

- of the writ petition so far the same are narration of rules, they do not call for any reply but rest of the contents of para are denied.
- That the contents of para 7 of
  writ petition are not admitted as alleged except
  that due to cancellation of the aforesaid
  panel, as a consequence of the same the petitioner
  was reverted to the post of Khalasi/casual labour.

  It is clarified here that the petitioner was
  appointed as casual Khalasi/Line-man on
  daily rated basis and not on regular basis
  through the selection. They were selected
  for the post of Telecome Maintainer in scale



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Rs. 260-460 against 25% casual labour quota.

Since kheyxwere there were procedural irregularities in the aforesaid selection hence the said panel was duly cancelled by the competent authority as provided in Railway Board's letter no. E(NG)

67 P.M.-I/47 dt. 5.2.1969. Immediately after the said P.N.M. meeting the said panel was pended in March, 1983 and thereafter it was cancelled.

- 8. That the contents of para 8 of the writ petition are denied. The panel was cancelled by the competent authority.
- 9. That the contents of para 9 of
  the writ petition are denied. The certain
  major irregularities were pointed out during
  the meeting under Permanent Negotiation
  Machinery by the recognised Union of the Railway
  Employees. On the basis of aforesaid decision
  the said panel was cancelled. Since the cancellation of the panel was done on account
  of agreement between the representatives of
  the railway authorities hence the petitioner



employees including the petitioner as well as by the railway authorities hence the petitioner can not challenge the cancellation of the said selection or his reversion as a consequence thereof.

- 10. That the contents of para 10 of the writ petition are categorically denied. The applicant dontinued on the post of Telecom

  Maintainer only due to stay order granted

  by the Hon'ble High Court. For casual labours,

  to acquire temporary status there is certain

  departmental procedural process. Only after

  following the same one is granted temporary

  status and thereafter as per his eligibility

  he is regularised. The petitioner has not acquired

  the status of temporary railway servant.
- 11. That the contents of para 11 of the writ petition are not admitted as alleged.

  However, the applicant /petitioner continued on the post of Telecom Maintainer only due to stay order granted by Hon'ble High Court.

(7)

Since the said panel has rightly been cancelled hence the petitioner has no right to continue on the said post of Telecom Maintainer.

12. That the grounds taken in the writ petition by the petitioner/appricant are not tenable in the eyes of law, therefore, the present case is liable to be dismissed with costs in favour of answering depon respondents and against the petitioner.

LUCKNOW: DATED: 9/3 /1997.

#### VERIFICATION

I, the above named official do hereby verify that the contents of paras 1 and 2 of counter reply are true to my own knowledge and those of paras 3 to 12 are based on legal advice and records. No part of it is false and nothing material has been concealed. So help me God.

LUCKNOW: DATED: 4/3/1997.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

LICKNOW BENCH, LUCKNOW.

C.M.P. No 1662 of 1997

Fine

T. A. No 1188 of 1987

(w.P. No 4842/1993)

Versus.

Union of India & others. ..... Respondents.

# Application for condonation of delay in filing the Rejoinder Reply

That delay in filing Rejoinder Reply is not intentional or deliberate but due to unavoidable circumstances and bonafide reasons, which deserves to be condoned.

## PRAYER.

WHEREFORE, it is most respectfully prayed that in the interest of justice, delay in filing the Rejoinder Meply may kindly be condoned and Rejoinder Reply may be taken on record.

LUCKNOW.

DATED. 29.7.97

(C.F.M. TRIPATHI)

ADVOCATE,

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Date of Filing

Date of Receipt by Post

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

T.A. NO. 1188 of 1987(T)

(Writ Petition No. 4842/83)

Ram Chandra

Petitioner/ Applicant

versus

Union of India and others

Respondents.

Rejoinder Reply.

I, Ram Chandra, aged about 46 years, son of late Shri Shubh Narain, resident of and care of Telecom Inspector, C.T.I. office, Charbagh, Lucknow the deponent do hereby solemnly affirm and state on oath as under:

1. That the deponent is the applicant in the above described case and as such he is fully acquainted with

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Dr. Boghstens ( ) .

the facts and circumstances of the case.

- 2. That the deponent has been read over and explained the contents of counter reply filedon behalf of the respondents and its/reply is being filed hereunder.
  - reply are not admitted as stated. The answering respondents have neither stated that he has been authorised by other respondents in writing to file the counter reply on their behalf white as well, nor any written authorisation has been annexed with the counter reply. The counter reply is thus not in conformity with the provisions of rule 12(2) of the central Administrative Tribunals (Procedure) Rules, 1987 read with order 6, rule 15 of the Code of Civil Procedure 1908.
- 4. That the contents of para 2 of the counter 5.

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That the contents of para 3 of the

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the contents of para 1 of the writ petition are reiterated as true. It is incorrect to say that the the appointment of the applicant was casual in nature as alleged. Since the appointment is continuing for the last more than 25 years, it cannot be said to be casual in nature.

- o. That the contents of para 4 of the counter reply are not admitted being vague and misleading and in reply thereto, the contents of para 2 of the writ petition are reiterated as true. From the perusal of para under reply it is not clear as the to what has been admitted and what has been denied.
- 7. That the contents of para 5 of the counter reply are not correctly stated, here the same are denied and in reply thereto the contents of paras

  4 and 5 of the writ petition are reiterated as true.

  Even if the Unions had represented in the meeting of Permanent Nation Negotiation Machinery(P.N.M.)

  at Headquarters, Northern Railway, Baroda House,

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New Delhi regarding certain procedureal irregularities in the form of panel it was not open for the respondents to cancel the said panelwithout affording opportunity to the persons(including the applicant) who were to be EXERGE adversely affected. The order dated 27.7.83 allegedly passed by the competent authority cancelling the panel is thus void ab inition and non est, Thux because the same is violative of principles of natural justice and fair play, and the reversion/of petitioner having been based on such manxideration cancellation letter is also void ab initio and non-est and the same is violative of not only of principles of natural matix justice and fair play, but also the constitutional mandate of Article 311(2) of the Constitution of India. It is not disputed that the applicant and others who were aggrieved by the cancellation of the said panel filed writ petition Nos. 4842/93 and 5423/83 before the Hon'ble High Court Lucknow Bench wherein the reversion order of the applicant and others were stayed. However, subsequently

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the aforesaid writ petition, when transferred to this Hon'ble Tribunal in terms of section 29(1) of the Administrative Tribunls Act, 1985 were dismissed in default inthe absence of both the parties. It may be mentioned here that no notice was served upon the applicant about the transfer of the case from the Hon'ble High Court tothis Hon'ble Tribunal, hence the applicant could not put in appearance before this Hon'ble Tribunal to press his writ petition which was transferred tothis Hon'ble Tribunal and registered as T.A. No. 1188 of 1987. Even the respondents were not aware about the dismissal of the writ petition in default and assuch the applicant continued to work on the promoted post of Telecom Maintainer (Line). The applicant has already moved application for restoration of the case before this Hon'ble Tribunal. Since the notice of transfer of writ petition to this Hon'ble Tribunal was not sent to the petitioner and he had no knowledge of the case being transferred to this Tribunal nor any intimation was received by him regarding the dates fixed in the case, hence this Hon'ble Tribunal

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has already restored the T.A. 1188/87 to its original file and number on 13.10.95. The applicant continues to work on promoted post of Telecom Maintainer(Line).

- 8. That the contents of para 6 of the counter reply are denied being incorrect and those of para 6 of the writ petition are reiterated as true. It is not clear from the para under reply as to what has been admitted and what has been denied, hence the averments made in para 6 of the counter reply are totally vague and mixindim misleading.
- 9. That the contents of page 7 of the counter reply are denied being incorrect and baseless and those of para 7 of the writ petition are reiterated as true. It is denied that the petitioner was appointed as casual Khalasi/Lineman on daily rated basis and not on regular basis as alleged. The fact that the deponent was appointed in 1972 and continued to work as Khalasi/Lineman till 1983 ipso facto proves that the nature of job for which the deponent was appointed was

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regular and perenial in nature. Admittedly, the deponent was selected for appointment on the post of Telecom Maintainer(Line), hence his appointment to the said post could not have been cancelled without affording opportunity to him. Even if the Union had raised certain graevances with regard to the procedural irregularities in the selection in the meeting of P.N.M., the selected candidates who had already joined on the post of Telecom Maintainer lines, including the petitioner were entitled for an opportunity of hearing and neither the panel could have been cancelled nor they could have been reverted to the lower post without affording them an opportunity of hearing.

10. That the contents of para 8 of the counter

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regular and perenial in nature. Admittedly, the deponent was selected for appointment on the post of Telecom Maintainer(Line), hence his appointment to the said post could not have been cancelled without affording opportunity to him. Even if the Union had raised certain graevances with regard to the procedural irregularities in the selection in the meeting of P.N.M., the selected candidates who had already joined on the post of Telecom Maintainer lines, including the petitioner were entitled for an opportunity of hearing and neither the panel could have been cancelled nor they could have been reverted to the lower post without affording them an opportunity of hearing.

10. That the contents of para 8 of the counter reply are denied being incorrect and misconceived and those of para 8 of the writ petition are \* reiterated as true. It is vehementally denied that the panel was cancelled by the competent authority. It may also be mentioned here that in the counter reply filed earlier

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on behalf of the respondents by one Shri Rajiv

Kisan wowking as Assistant Personnel Officer in the

office of Divisional Railway Manager, Northern Railway

Hazratganj, Lucknow the contents of para 8 of the

writ petition were admitted in para 6 of the

counter reply, hence it is not open for the respondents

to retract from that admitted position and to plead

that the panel was cencelled by the competent authority.

reply are denied being incorrect and vague and those of para 9 of the writ petition are reiterated as true. As already stated in para 9 of the writ petition, mere opposition by the Trade Union in the meeting has got no relevancy and it cannot be treated as a representation against the panel. Moreover, the answering respondents have not stated as to what were the alleged major irregularities which are my said to have been pointed out by the Union in the meeting of P.N.M. Moreover, the authority concerned, should have afforded an opportunity of hearing to make the persons

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(including the applicant) who were likely tobe

affected by cancellation of the panel, but it

was not done for the reasons best known to the

respondents. The selection and the panel which stood

implemented cannot be cancelled by an agreement

between the alleged representative of the Railway

employees as well as by the Railway authorities,

nor such an agreement can curtain the legal right

of the deponent to challenge the cancellation of the

panel which is otherwise totally arbitrary and

against the principles of natural justice and fair play.

reply are not correctly stated, hence not admitted as stated and in replythereto the contents for of para 10 of the writ petition are reiterated as true.

It is not disputed that the applicant continued on the post of Telecom Maintainer(Line) due to stay order granted by the Hon'ble High Court. However, with regard to grant of temporary status to he casual

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labourers the alleged departmental procedural process was to be completed by the department itself and not by the applicant. As per the extant rules in vogue in the railways a casual worker who has worked for 120 days during a period of six months is entitled to be conferred with the temporary status and accordingly regularised on the post of Khalasi/ Lineman. The respondents cannot take the benefit of their own action, otherwise it will amount to a wrong doer benefit of its own wrong. Since the panel was cancelled without notice or opportunity to the deponent, and he has been reverted from the post of Telecom Maintainer line to the post of Khalasi/ Lineman, the xxix same is void ab initio being violative of the provisions of Article 311(2) of the Constitution of India. The impugned cancellation of the panel when the reversion order of the deponent also suffers from another illegality in that the cancellation has not been done with the prior approval of the next higher authority i.e. the Railway Board.

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That the contents of para 11 of the counter 13. reply are not correctly stated hence not admitted as averred in para 11 of the counter reply and in reply thereto, the contents of para 11 of the writ petition are reiterated as true. In the counter reply filed earlier, the respondents had admitted the contents of para 11 of the writ petition and as such it is now not open for them to retract from that admitted position without any congent reason. It is vehemently denied that the said panel has been rightly cancelled as alleged. As already stated, the panel was cancelled without any opportunity to the petitioner and others affected by such cancellation, hence the deponent's legal right was affected and he has got every right and authority to challenge the said cancellation.

14. That the contents of para 12 of the counter reply are denied being incorrect and vague. The grounds taken are sustainable in the eyes of law and the writ

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petition is liable to be allowed withcosts.

Deponent

Lucknow; Dated 29-7-97

#### Verif ication

I, Ram Chandra aged about 45 years, son of
late Shri Shubh Narain, resident/and care of
Telecom Inspector, C.T.I. Office Charbagh Lucknow
the deponent do hereby verify that the contents of
paras ITO (11 To 14) - Partly are true to
my knowledge and those of paras (11 To 14) Partly
are believed to be true on the basis of legaladvice,
and that I have not suppressed any material fact.

Lucknow; Dated:

Deponent

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29.7.97

By Rosbi.

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FROM:

ANIL SRIVASTAVA, ADVOCATE. B-9, Sector-H, Aliganj, Lucknow.

To

The Divisional Railway Manager, Northern Railway, Lucknow.

Your Reference: 1320-E/Lit/Lko./83.

Sub: T.A.No.1188/1987(T):Ram Chandra vs Union of Undia and others, (Fixed for 4.3.97).

Dear Sir,

Please find enclosed herewith three copies of reply drafted by me. In this case please get two copies signed by the competent authority and returned the same for filing before the C.A.T.Lucknow.

While preparing this case I found there are certain major irregularities/anomalies in our reply in as much as we could not answer satisfactorily the following point.

- for no prosecution on 10.1.94 and the same was restored only on 13.10.95 without extension of stay order even xhough then the petitioner continued on the promotional post but not reverted.

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declared by the office of General Manager. Thus, the cancellation of the same should have been done by a higher authority than the General Manager. There is no explanation about the same.

(3) Two other persons namely Ram Karan and Jyanti Prassd who were also similarly promoted to the post of Telecom Maintainer Grade-III on the basis of same panel, were further promoted to the post of Telecom Maintainer Grade-III. By subsequent order dt. 7.5.96 they were reverted from the Telecom Maintainer Grade II to Telecom Maintainer Grade-III but they were not reverted to the original post of casual khalasi as petitioner has been reverted. Though these persons are junior to the petitioner but it seems, the petitionerhas been discriminated against thems

Please clarify all the aforesaid points before next date fixed i.e. 4.3.97, otherwise on merit this case is quite weak and we are certainly going to lose this case against Railway Administration. Please treat this very urgent.

Yours Sincerely.

(ANIL SRIVASTAVA)
ADVOCATE.

213 CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH LUCKNOW

> T.A. NO. 1188 of 1987 (T) (W.P. NO. 4842 of 1983)

Ram Charndra

Applicant.

Versus

Union of India & Other .....

Respondents.

12.03.1990.

Hon' ble Mr. D.K. Agrawal, J.M.

Hon ble Mr. K. Obayya, A.M.

No one for the applicant is present. Shri A. Srivastava, appears on behalf of the respondents. Let counter affidavid be filed within 3 weeks. It is a writ petition of the year 1983. Therefore, no more adjournment can be granted to the respondents, rejoinder affidavid, if any, may be filed within 2 weeks, after filing of the counter affidavit list if for hearing on 29.05.90. The copy of the order may be given to the counsel for the respondenta, as and when desired by him.

A.m.

// True Copy //

Deputy Registrar 1/3/90

Lucknow B nch,

Lucknow

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Befae the Central Administrate Tribund at addition Back July T. A NO 1168/97(T) (W.P. NO 40 42/03) Ran chadua mohan Sola K. M. Dule7 this and of John & of h As Lacks L'éle cle care Jan for the father & die to Ilien. I am and let atted The Heillo Cert as Jan centred an be of plo objection the Aigheadth No offer your dead ship on hely to adjan to ear to 31.5.90 Sursa (qud) CeV fellen (

in the Houble Central Delminis trative Inbernal Albahalos Lebrow Buch belowe WAN62275 /83 PA. No 1180 0/1987 Ran Chudsa. Supplient. Umou & Inchis Respond The applied and supply by h Sububas 1. Most me alone with com is from my the will ask as lived, 2. mil me Cinel for Opplin west of Static So he culd who end of the enetody 3. mt in the eds of justice mylesty be africant the cone for suc the set with Municipal method only in report how and any Moderation Androadh. Counsel by Perplo and my bid se pand to agrid This ene for save the det ad offene 2141-6 Ulo Appli 10/2/2/Dr

Central Administrative Tribunal Lucknow Banch, Moti Mahat, Lucknow.

TA: 1100/07 (7) in W.P.No. 1102/83

Kam Charidra

-----Applicant.

Versus

Union of India & others.

---- Respondents.

(8) 13-10-95

Hon'ble Mr. V.K. seth- A

Hon'ble Mr. D.C. yarma- J.N

For the applicant- Sri C.P.M. Tripathi, learned counsel. Sri Anil Srivas tafa, learned For the respondents counsel.

Heard the counsel and perused the contents of the Affidavit accompanying M.F.No. 182/94. O.A. is restored to its original number subject to payment of Rs.200/- as cost be deposited in the Registry before the next date.

As the pleadings are complete the same may be listed for hearing on 17-11-95. J. M.

Certified Copy

LUCKMOW

Before the central solvindetime hobital at Lackrow 16 Ran chardra 42h thira of School Organdes. In the above case it is subjetted that I am the could far the petitiaers & is parted of beat Prouble & is soil for for. T. test today so it is prayed that you tackly can knowly be pleased to again the care for today & fx up sa Late after 20th Feb. & shipe 27.1.95. In a Call

Before the control sour hours Jan charling & the Flowa Die Asdeds-Lite ale for for the hethers and is busy in the Haillo Itsh Cent so it is project that either it can be take up at alet 3.45. Pu today on it cay be adjace of fan Sae Then Late & if possible an 24 th April: & soliga 7. 4.95 imale



Before the Administrative Tribunal, Lucknow
T.A.No. 1188/1987

Ram Chandra

...,Petitioner

Union of India and others

Opposite parties,

### App lication for Adjournment

is Shri Surya Kant Advocate, and he is Heart patient and today he is going for Tradmil Test, so neither he shall be available today or tommarow, so it is prayed that your Lordship may kindly be pleased to adjourn the case today and if possible and then fixed it on 26-8-1994 and in any case this date is not suting to the cause list then it may be taken up some time after 10 th of September, 1994 and oblige,

(Surya Kant)

Advocate
Counsel for the Petitioner

24-8-1994

4,00

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,

( LUCKNOW BENCH ) , LUCKNOW.

### W.P.No. 5423 of 1983.

Mohan Singh & another

· · · · Petitioners

V/8.

Union of India and another

---Opp-Parties

### Affidavit

I, Mohan Singh, aged about 3% years son of Sri Ujagar Singh, resident of R.P.F., Colony, H.N.W.W. S.B., Mavaiya, Lucknow, the deponent do hereby solemnly affirm and state on oath as under :-

- 1. That the deponent is himself Petitioner No:1 in the above noted writ-petition and as such is fully conversant with the facts deposed to hereunder.
- 2. That the notice along with copy of the writ-petition No: 5423 of 1983, and the copy of the writ-petition along with the notice of the writ-petition No: 4842 of 1983 have personally been served by the deponent in the Office of the Divisional Railway Manager, Hazratganj, Lucknow and its receipt is being filed herewith.

Lucknow dated,

Deponent .

24.10.83.

### Verification

I, the above named deponent do hereby verify that the contents of paragraphs 1 and 2 of this affidavit

### हाईकोर्ट इलाहाबाद, लखनऊ बेन्च, लखनऊ

(अध्याय १२, नियम १ और ७)	
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को या उससे पूर्व उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्न क्यों न स्वीकार कर	
लिया जाय । उक्त प्रार्थना-प्रत्न की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किसी और	
िदिन होगी।	
विदित हो कि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी	
एडबोकेट था ऐसे व्यक्ति द्वारा, जो आपकी और से कार्य करने के लिए कानूनन अधिकृत	
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तलवाना पारत करने नाने करने से उद्याप	

हाईकोर्ट इलाहाबाद, लखनऊ बन्च, लखनऊ
(अध्याय १२, नियम १ और ७)
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को जारी किया गया।
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सूचना—इस न्यायालय की १९४२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त
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हाईकोर्ट इलाहाबाद, लखनऊ बेन्च, लखनऊ र्

दीवानी विभाग (म्लफर्क) प्रार्थना - पत्र संख्या सन १९९३ ई॰ प्रकीर्णाक सं ... 4842 .... सन १<u>९</u>85 ई० में Kam Chandra Unional India through es Gansal Managax, N. Kaelway Barodattorse, Now Dolhe प्रत्यार्थी सुकदमें के सम्बन्ध में R. P.-51 (a) • के लिये प्रार्थना-पत Stamps affixed except in case of uninsu-Rs. P. red letters of not more than the initial Dote-Stamp ी माह सन १९०३ weight prescribed in the Post and Telegraph Guide on which no acknowledgment is cue. स्वीकार कर त्र क्यों न Received a V. P. Registered\* र विज्ञिप्त किसी addressed to पहले स्वयं अथवा किसी Signature of Receiving Officer के लिए कान्नन अधिकृत नर्णय आपकी अनुपस्थित (in words) Insured for Rs. (in figures) weight rates grams (in words) को जारी किया गया। डिप्टी र्जिस्टार इलाह्यबाद/लखनऊ स्ता इस न्यायालय की १९५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त

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(अध्याय १२, नियम १ और ७)

दीवानी विभाग
प्रकीर्णांक (मत्पिरिक) प्रार्थना - पत्न संख्या सन १९ த ई॰
प्रकीर्णांक (म्लाप्टिक) प्रार्थना - पन्न संख्या सन १९ 🕉 ई॰ भी सन १९ 🕉 ई॰ सन १९ 🕉 ई॰ में
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मेरे हस्ताक्षर और न्यायालय की मोहर से आज दिनांक ..... माह ..... माह ..... सन १९ 🛭 को जारी किया गया।

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डिप्टी रजिस्टार इलाह्मबाद/लखनऊ

### हाईकोट इलाहाबाद, लखनऊ बेन्च, लखनऊ ( अध्याय १२, नियम १ और ७ )

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सूचना—इस न्यायालय की १६५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तळवाना मिळ गया।

सळवाना प्राप्त करने वाळे कळकं के हस्ताक्षर

डिप्टी र्जिस्ट्रार इकाह्यबाई/क्खनऊ

### हाईकोर्ट इलाहाबाद, लखनऊ बेन्च, लखनऊ

( अध्याय १२, नियम १ और ७)

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ढिप्टी रजिस्ट्रार इकाहाबाद/कखनक

सूचना—इस न्यायालय की १६५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलवाना मिल गया।

तलवाना प्राप्त करने वाले कलक के हस्ताहर

IN THE CENTRAL ADMINISTRATIVE TRIBUN CIRCUIT BENCH Gandhi Bhawan, Opp. Residency, Lucknow

T.A. No. 1188 87 (7) 8 No. C. 1/A. 10/1/90.

Ram Chandra \_ AFDLICATT's

Union of India andorg ESPONDENT's

To

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O' Ram chandrag Slo Late Sri Shubh Navain, Rlo clo Telecom Jaspector, T.C.I. office, Ni Railway, Varanasi.

Whereas the marginally noted cases has been transferred by H.C. Luckmow under the provision of the Administrative Tribunal Act XIII of 1985 and registered in this Tribunal as above.

Writ Peition No. 48 42/83 The Tribunal has fixed date of of 1990. of the Court of 12/3 1990. The hearing H.c. Lucknow: of the matter. arising out of order dated | If no appearance is made on your

\_\_\_\_passed by \_\_\_\_\_ behalf by your some one duly authorided to Act and plead on your behalf.

The matter will be heard and decided in your absence. given under my hand seal of the Tribunal this Januar day of 29th 1990.

· YDEPUTY REGISTRAR

D' surya Kant, Advocate, Lucknow High couxt, Lucknow.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH 23-A Thornhill Road, Allahabad-211 001

No.CAT/Alld/Jud/	No. 1188 of 1987 . 2015
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To	
1. Shri Surya Kant, Advoca	te, Lucknow High Court, Lucknow.
Z. L.M. Daaneer, Mayoc	ate, Lucknow High Court, Lucknow.
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. AMIL. SRIVASTAVA.

एडवोकेट महोदय

#### वकील

को अपना वकील नियुक्त करके प्रतिज्ञा । इकरार । करता हूं । लिखें देता हूं । इस मुक्द्रमा में वकील महोदय स्वंय अथवा अन्य वकील द्वारा जो कुछ पैरेडी व जवाब देही व प्रम करेगा अन्य कोई कागज दाखिल करें या लौटा हें हमारी ओर से डिक्री जारी करावें और रूपया वसूल करेगा मुलहनामा इकबाल दावा अपील व निगरानी हमारी ओर से हमारें या अपने हस्ताधर से दाखिल करें और तसदीक करें या मुक्द्रमा उठायें या कोर्ट में जमा करें या हमारी या विपध्व अफरीं कसानी । का दाखिल किया रूपया अपनें या हमारे हस्ताधर युक्त इदस्तखती । रसीद से लेवेगा पंच नियुक्ति करें वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वधा स्वीकार है और होगी में भी यह कहता हूं । कि मैं हर पेज़ी स्वय या किसी अपने खेरोकार को भेजता रहूगा अगर मुक्द्रमा अदम पैरवी में एक तरफा मेरे खिलाफ कैंसला हो जाता है उसकी जिम्मेदीरी मेरी वकील पर न होगी । इसलिये यह वकालतनामा लिख दिया कि प्रमाण रहें और समय पर काम्र आहें ।

FT 12/3/50

साक्षी अगवाह।	हस्ताधर
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# व अदालत श्रीमान् स्टाइय

[बादी अपीलान्ट] Ran Chandhen का वकालतनामा श्री प्रतिवादी [रेस्पाडेन्ट]

Ran Chandra
Union Tindia
and other.





T-A- No 1188/87

प्रतिवादी [रेस्पाडेन्ट]

नं० मुकद्दमा

सन्

पेशों की ताo

Advocati

ऊपर लिखे मुकद्दमा में अपनी और से श्री

S.K. Sinha Advocate

वकील ——— महोदय

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एडबोकेट

को अपना वकील नियुक्त करके प्रतिज्ञा [इकरार] करता हूं और लिखे देता हूं कि इस मुक्ट्मा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहमामा व इकबाल दावा तथा अपील निगरानी हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करें मुकट्मा उठायें या कोई रुपया जमा करें या हमारी विपक्षी [फरौकसानी] का दाखिल किया हुआ रुपया अपने या हमारे हस्त्य पुक्त [दस्तखती] रसीद से लेवें या पंच नियुक्त करें-वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या अपने पैरोकार को भेजता रहूंगा अगर मुकट्मा अदम पैरवी में एकतरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी। इसलिये यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

S.K. Swaniag

हस्ताक्षर बामच-द

साक्षी [गवाह]

साक्षी [गवाह]

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महोना

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स्वीकृत ।

Before the Central Administrative े ब अदालत श्रीमान (वादी अपीलान्ट) प्रतिवादी (रेस्पाडेन्ट) 📈 (वादी अपीलान्ट) others (प्रतिवादी रेस्पाडेन्ट) पेशी की ता० नं. मुकद्दमा C.P.M. Torbath ऊपर लिखे मुकद्मा में अपनी ओर से श्री" High Gast को अपना वकील नियुक्त करके प्रतिज्ञा ( इकरार ) करता हूं और लि देता हूं इस मुकद्मा में वकील महोदय स्वयं अथवा अन्य वकील द्वार कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल र लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल क मुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करें मुकद्देशी उठावे कोई रुपया जमा करें या हमारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करें - वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूं कि हर पेशी पर स्वयं या किसी पैरोकार को भेजता रहूंगा अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील 10 पर नहीं होगी इसलिये यह वकालतनामा लिख दिया प्रमाण रहे और समय पूरे काम आवे। (गवाह) साक्षी (गवाह) महीना